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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 9/2016 & 14/2016 with
TP No. 131/397-398/NCLT/AHM/2016 (New)
CP No. 60/397-398/CLB/MB/2016 (Old)

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.08.2017**

Name of the Company: Mourad M. Fahim & Anr.

V/s.

MG Well Solutions Project International Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	Sushma Nagaraj i/b converse law LLP	Advocate	for the Respondent Nagaraj	Sushma
2.	Karan Sanghani	Advocate Nos. 1 to 6 & Advocate for Petitioners		Bhatt
3.	Mr. Manish Bhatt			

ORDER


Learned Senior Advocate Mr. M R Bhatt with Learned Advocate Mr. Karan Sanghani present for Petitioner. Learned Advocate Ms. Sushma Nagaraj i/b Converse Law LLP present for Respondents no. 1 to 6.

At request of Learned Counsel for Petitioner.

Learned Counsel appearing for Respondent represented that without prejudiced to the contentions of Respondents they are ready to purchase the shares of petitioners for a value determined by independent valuer and approved by this Tribunal.

Learned Counsel appearing for the petitioner represented that he will ascertain from the petitioner and report to this Tribunal whether petitioner is willing to sell his shares to the Respondents for a value determined by independent valuer and approved by this Tribunal.

List the matter on 24.08.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 3rd day of August, 2017.